

ITEM NO.19

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (C) No. 979/2023

DEEPANSHU & ORS.

Petitioner(s)

VERSUS

UNION PUBLIC SERVICE COMMISSION & ORS.

Respondent(s)

(FOR ADMISSION and IA No.185950/2023-EX-PARTE STAY)

WITH

W.P.(C) No. 977/2023 (PIL-W)

(FOR ADMISSION and IA No.185859/2023-EX-PARTE STAY and IA
No.185863/2023-EXEMPTION FROM FILING O.T.)

Date : 13-09-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Gaurav Agrawal, Adv.
Ms. Tanya Shree, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

W.P.(C) No. 979/2023

Having heard learned counsel for the petitioners, at the outset we note that insofar as the petitioner Nos. 1 and 2, the result of the under graduate examination has been declared at this stage. Whether they would be qualified, is an aspect which would require consideration subsequently.

However, keeping in view that the Civil Services (Main) Examination is scheduled to be held on 15.09.2023 and the interest of the petitioners would be affected if they are not permitted to appear in the said Examination. Hence, making it subject to the final result of this petition and also with a condition that the petitioners shall not claim equity in the matter, we direct the respondents Nos. 1 to 3 to permit the petitioners Nos. 1 & 2 to appear in the said examination by issuing admission tickets which shall however remain subject to the final result of this petition. Insofar as the petitioner Nos. 3 & 4, we are not satisfied that the minimum required qualification is available even as of now. This order shall not enure to their benefit.

W.P.(C) No. 977/2023

Having heard learned counsel for the petitioners we note that the issue essentially is with regard to the validity of the EWS Certificate wherein certain minor errors are stated to have been pointed out by the respondents so as to reject the candidature of the petitioners for appearing in Civil Services (Main) Examination. Hence, insofar as the petitioner Nos. 1,2 and 5 to 10 as also 12 & 13, since the examination is scheduled to be held on 15.09.2023, we direct the respondents Nos. 1 to 3 to permit the petitioner Nos. 1,2 and 5 to 10 as also 12 & 13 to

appear in the said examination by issuing admission tickets which shall however remain subject to the final result of this petition.

The above benefit shall however, not be available to the petitioners Nos. 3,4 & 11 since even otherwise, they would not qualify for the examination.

Issue notice to the respondents in both petitions.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR